[Shri Parvathaneni Upendra]

Previously, prior to 1976, it was not there; there was no income-tax. Now it is being charged. Poultry industry is an agro-based industry but it is treated neither as an industry nor as agriculture. As a result, it is suffering from both angles There is justification to exempt it from income-tax. Government should take action on all the five poin's which I have mentioned so that the industry can prosper and also we can solve the twin problems which I mentioned earlier.

Violation of Safety Norms in Indian Airlines

SHRI JASWANT SINGH than). I would like to refer to repor's that have appeared about violations of safety norms in Indian Airlines. I have with me reports and photographs which show that the aircraft maintenance engineers of Indian Airlines are giving blank certificates, which is in violation of the safety norms. I do not know if it is the procedure of Indian Airlines that the aircraft maintenance engineers are to sign blank forms before certifying an aircraft as airworthy or ready for use. I have here with me photograph of a blank form which is check A: a certificate that is employed for Airbus and for a particular kind of engine. Then there is another photograph of what is called check B; which is a certificate used for Boeing 737. Then, I have here another photograph also for other kinds of aircraft. But really the point is that it has been reported that the Aircraft Maintenance Engineers are signing these blank check certificates issuing them as a matter of routine and convenience. Now, if true, it is really a very alarming thing because once the AMEs sign blank forms and give them to the Maintenance Department, then, with certificates, all that the Maintenance Department has to do is to fill in the aircrat No and the flight number and then the flight would be shown as

having been cleared by the Aircraft Maintenance Engineers. I very much hope that this is not correct. But, because there have been reports earlier also and there has been neither an official rebuttal by the Government nor a clarification from them. I would expect of the Government that. when I have raised it as a Special Mention, they would firstly issue a prompt rebuttal saying that this is not taking place and, if it is taking place, they would immediately take remedial measures and explain to me whether these reports were correct or not. Thank you, Sir.

EQUAL REMUNERATION (AMEND-MENT) Bill, 1987

VICE CHAIRMAN THE (SHRI JAGESH DESAI): Now, Mr. Aiit Panja to move the Bill for consideration.

THE MINISTER OF STATE THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT Sir, on behalf of the Mi-PANJA). nister of Labour, I beg to move:

"That the Bill to amend the Equal Remuneration Act, 1976, be taken into consideration."

Sir. as you know, one of the most important pieces of legislation with regards to women's employment is the Equal Remuneration Act which was passed in 1976 replacing the nance of 1975. While this Act was being implemented certain lacunae came to the notice of the Government and those are sought to be removed by the proposed amendment.

SHRI LAL K. ADVANI (Madhya Pradesh): Sir, where is the Labour Minister?

AN HON. MEMBER I think he is not well.

SHRI LAL K. ADVANI The Labour Minister should move it

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): He is not in the country now. That is why Mr. Panja is moving.

SHRI AJIT PANJA: Sir, section 5 of the Act stipulated that no discrimination should be made between men and women in recruitment and that equal payment should be made to both. But it appeared that no protection was given to women against discrimination during the course of employment in matters like promotion, transfers, leave etc. Now, this is sought to be remedied by amending section 5 of the Act so that the right of women to equal remuneration also to protection against discrimination in the course of employment is safeguarded.

With regrad to section 10, we found that the penally is so little that almost everywhere the people who are infringing the law pay the penalty and get scot-free. But the women go on suffering. Therefore, we propose to enhance the penalty so that the Act is properly enforced authority.

The third provision relates to action by individual women. Even though women have got their rights, seldom it has been found that they are aware of their rights. Even if they are aware of their rights, they are slow to take recourse to the legal forum for the purpose of getting their rights. It has, therefore, been proposed in this amendment that recognised trade unions can take up the cause of the individual woman and fight for the equal rights which she is entitled to.

These were the three lacunee which were noticed in the Act passed by Parliament in 1976 and this amendment which is for removing those lacunae, if passed will go a long way in protecting the rights of women so far as the ambit of this Act is concern eđ.

With these words, Sir, I commend the Bill for the consideration of the House. Thank you, Sir.

The question was proposed.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). Now Mr. Dipen Ghosh

SHRI DIPEN GHOSH (West Sir, I would have been Bengal): happy if, in the absence of the Labour Minister, the Minister Energy or the Minis'er of Commerce had moved the Bill instead of the Minister of Information and casting.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Why?

SHRI DIPEN GHOSH: I would have been happier if any of them had been given the assignment of piloting this Bill because the offending organizations are the coal mines and plantations mainly Mr. Panja stated that this important legislation had been enac'ed by the Parliament of India in order to ensure payment of equal remuneration to men women. But still our experience is that though there have been legislations in all cases, in all places, equal remuneration is not being paid. The coal-mines are under the public sec-And the public sector is the offending organisation in the matter of the applications of the Equal Remuneration Act, still. Similar is the case of plantations—tea plantations, plantations and tobacco estates. Here also we find still the Equal Remuneration Act is not being implemented faithfully. That is why I wanted that either of these two Ministers had been assigned the of piloting this Bill in the absence of the Labour Minister instead of the Information and Broadcasting Minister. because so far as my experience goes in his Ministry or in the organisations under his Ministry perhaps the fair sex is being a little pampered, but not discriminated against. Sir, Mr. Panja will also appreciate, by virtue of his experience in his profes[Shri Parvathaneni Upendra]

sion before he became a Minister, that by making mere legislation or by even amending the existing legislation or making it more stringent the purpose for which this legislation sought to be made cannot be fulfilled, because we are living, good, bad or in a male-dominated indifferent. society and mostly the executives are the people suffering from male chauvinism and, therefore, they are little concerned about the implementation legislation. Just now of the learned colleague. Mr. Advani, brought to the notice of this House that despi'e legislation being enacted by Parliament about the provision of secretarial assistance to ex-Presidents of India two such ex-Presidents have no such assistance That means that the legislation is not being implement. ed. There are so many legislations which are not being implemented

So my first question is this. I do not know whether this Minister will be in a position to reply. However, I am assuming that he will be. While replying to this debate will he be in a position to tell us to what extent passed the principal Act which was by Parliament is being implemented? Has the Ministry of Labour across any instances of failure of this legislation whether in the public or in the private sector? What chinery, the monitoring machinery, the overseeing machinery, this nistry, the Ministery of Labour, has since constituted to ensure that the provisions if these leigslations implemented? In the Nilgiri Tea Estate where the Minimum Wages Act is in vogue and all workers, whether male or female, should be paid a minimum wage of Rs. 12 a day my information is that a male worker is paid Rs 8 a day while a female worker is paid Rs. 750 p. a day. And what is worse, when there was an agitation, when there was a movement, by the female workers in that estate, the employer brought hirelings from outside to break that agitation. There is neither labour

machinery nor any other machinery operating there to ensure that the minimum wage is paid equally to both male and female workers. Similarly, in the construction work-construction work is under the public sector a male worker is paid Rs. 12 to Rs.15 a day while a female worker is paid only Rs. 9 a day. In Assam Tea Estate-for that matter, in any tea esstate in Assam—there is no equal remuneration between male and male workers and there is no machinery to implement the Equal Remuneration Act. Here so far as this particular amending piece of legislation is concerned, the words "work of a similar nature" in the earlier Section 5 are now sought to be replaced by the words—after words "work of a similar nature"-"or in any condition of service subsequent to recruitment such as promotransfer,". tions, training or Panja, by virtue of his experience in this profession, will share my concern that this term "work of a similar nature" is a vague term and there is scope to misinterpret it the other way round in order to pay less to a female worker; there is scope on the part of the employer to prove that by nature the work is not similar. There are hundreds of situations like that in tea estates, in tobacco plantations, in rubber plantations, etc. They say, this work is not of a similar nature. Therefore, I would be happy if by virute of the experience gained in the Ministry of Labour, in this amending law the Minister specifies or defines the words "similar nature of work" In Khakoja Tea Estate in Assam there was an agitation over this particular issue where the employer sought to take advantage of these words, "similar nature of work", in order to pay less to the female workers; he tried to interpret that the work was not of a similar nature. Representations were made to the Labour Ministry but the Labour Minis'ry did not intervene to define or clarify what "similar nature work" was or is. About this amending clause Mr. Panja has said

[Shri P. N. Sukul]

Sir, the sole purpose of the Act was

to prevent any discrimination against

women workers in matters of emp

loyment and allied matters and especially any discrimination in matters of payment of wages. This Act was brought into being entirely in accordance with the spirit of our Constitution because article 15 of the Constitution provides for no discrimination on the basis of sex and article 39 of the Constitution also enjoins the State to direct its policy so as to ensure equal pay for equal work for both men and women. And it was in accordance with this spirit of Constitution that to put a stop to the exploitation of women in matters of imployment that the original Remuneration Act was passed in 1976. These provisions in the Constitution were the direct result of the thinking of our national leaders at that time or before that. Our leaders Mahatma Gandhi, Pandit Jawaharlal Nehru, Shri Rajendra Prasad, Maulana Azad and so many other stalwarts were against the exploitation of women and they were great champions of the liberties of women. the rights of women and that is why the provisions which I just mentioned were brought into being in the Constitution, were enshrined in the Constitution and to ensure the stoppage of discrimination against women on the basis of sex in matters of employment. especially regarding payment of remuneration, the original Act of 1976, was passed by Parliament. And this Act was passed also because the Mi nimum Wages Act of 1948 did not specifically provide for payment of equal wages to both men and women, and still it does not provide for. there was the need to bring about a separate, another legislation on the subject and I am really very happy that the then Government of Gandhi brought this Act before Parliament and got if passed and it has gone a long way to generate a consciousness among the people for not discriminating against women Although as my learned friend was saying, the

exploitation of women is yet to be stopped fully; it still continues. There are many areas in which it continues and in matters of remuneration also it continues. In Delhi, I tell you, so far as the women workers employed in building works are concerned, they are paid much less than their male counterparts. If a women worker gets Rs 10 per day, the man gets Rs. 15 or Rs. 16. Similarly in villages also in one way or the other this disparity is going on despite this Act and there is nothing new about it as my friend was saying. He was referring to the secretarial assistance to retired Presidents only. But I tell you there are so many Acts which are not being implemented fully, ample, there is the Suppression Immoral Traffic in Women Act. This Act was passed a generation back or even more than that. But do vou think this immoral trafficking been stopped because of the Act? still cointinues. In almost all the cities it continues, as we read in the papers. It continues in places like Calcutta, Madras, Bombay, Nagpur etc, and before the Act, it was being done open ly: now it is being done in a clandestine manner. And who is being benefited? Not those ladies or the prostitutes, but the police. It is agents, the touts, the police who Almost every thana gets benefited paid regularly by them. So, Act has not been able to dispense with that institution. Why then to have that Act? My humble submission is, if you cannot implement 1th fully, why should you have such an For example, Mr. Vice Chairman, in the State of Gujarat-that is the only State where there is prohibition—you go to any city or village in Gujarat and you can get any drink you like...

DR. BAPU KALDATE (Maharashtra): What is your experience?

SHRI P. N KAUL: I have been told like that It is correct. I have been told like that and I have visited Gujarat more than a dozen times and once or twice I tried to find out the

this Equal Remuneration Act was conceived of for payment of remuneration at the time of recruitment. during the course of service in respect of certain other benefits, what does an employee get? Concern was not taken that the principle of equality should be followed and that is why this Section has been sought to be amended by inserting a few words-"or in any condition of service subsequent to recruitment such as promotions, training or transfer." But, Sir, what about the cases of ment? It is our experience that when the question of retrenchment comes ..

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now please conclude. There is no time.

SHRI DIPEN GHOSH: I know, Sir. In view of my experience, I am only giving the specific cases In the case of retrenchment, it is our experience that women workers are made the victims of retrenchment, particularly in the mines, in the plantations and in the unorganised sectors. Even now care has been sought to be taken to see that in the case of retrenchmen' at least this discrimination is not followed, some rules some provisions of equality are followed. Here, I would only draw the attention of the Minister to another aspect. Condition of service includes transfer In the case of transfer, concern has been expressed to see that discrimination is not made. But, Sir, surely you will agree that in the case of transfer, particularly the transfer of women workers some special care needs to be taken because the fallout in the family, if a woman workers is transferred, is not the same as that of a male worker when he is transferred. Looking at the question of equality, ves, remuneration has to be equal, equality has to be ensured in the case of other conditions of service and in the case of transfer there should be equality. But, Sir, in the social set-up that we are having today, care has to be taken in the case of transfer because if a married woman worker is transferred immediately the apprehension of breakingup of the family arises. So, I want to draw the attention of the Minister to this particular aspect. is not simply a legalistic point view. It is a question of social viewpoint as in the present family set-up and the social set-up that we are having now. So, in the matter of transfer of women workers particular care should be taken particular view should be taken to see that such transfers do not result in the breaking up of the families by creating some problems. In such cases, transfer of women workers should avoided, simply equality should not be maintained.

Lastly, Sir, it is true that under Section 10, the punishment has been sought to be increased from Rs. 1000 Rs. 10,000. But Ι think - I don't think the Minister also will believe it—that simply raising the amount of punish. ment from Rs. 1,000 to Rs. 10,000 it can deter the employers whether in the public sector or the private sector from following these discriminatory policies between the male and worker. Therefore I think, an awareness has to be created among employers. And particularly from the Government of India's point of view, from the Labour Ministry's point of view, a straight monitoring, overseeing machinery has to be created to see that these laws-the amending Bill and whatever provisions are there-are implemented. Otherwise this will remain only a piece of legislation to be quoted as a good measure of the Government, but the women workers will not be benefited Thank vou Sir.

1.00 P.M.

SHRI P N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, Sir, I rise to support this very simple and very laudable Bill The Bill, namely, the Equal Remuneration (Amendment) Bill, 1987, seeks to bring about certain amendments in the original Equal Remuneration Act of 1976.

truth. You tell me any city; I will take you and get you the bottle. So, why to have such a law? Something which is not a crime in the neighbouring State of Maharashtra or the State of Rajasthan, is banned there. Why should this be a crime in Gujara^t? Simply because you have such an absurd law, it is not being implemented. Its absurdity lies in the fact that it is not being implemented. So, having such laws which cannot be implemented fully, doe_s not contribute much to the society not therefore, the governmental agand the voluntary agencies and organisations have to work hard to ensure that the law is implemented in its real spirit. And it, indeed, is very good. According to this Bill. voluntary organisations can also lodge a complaint regarding a disparity in wages. Previously, voluntary organisations were not in a position to lodge a complaint in the matter. Now, this Bill seeks to authorise or empower them to lodge complaints if there any disparity in payment of wages to workers, and it is a very welcome step.

As regards enhancement of penalties, under section 10 of the about which my learned friend iust mentioned, rather summarily, I welcome this enhancement. Under sec tion 10A ".. for not maintaining producing register of workers muster rolls or other connected docu ments" the fine previously Rs. 1000 and now it is being raised to Rs 10,000 plus one month's simple imprisonment. So, there is ten times enhancement in fine as well as simple imprisonment, and I think this prove a strong deterrent in the mat ter.

Similarly, under section 10(2), for making recruitment in contravention of the Act or for unequal remuneration for the same work or for any discrimination between men and women, after employment, the previous fine of Rs. 5,000 is now being raised It ranges between Rs. 10 000 and R 20,000. The minimum is Rs. 10 000 and the maximum is Rs. 20,000.

is now double or four times with three months to one year imprisonment. The enhancement in the two penalties is a very welcome thing and I hope it will go a long way preventing the exploitation of our women workers.

Sir, in our Indian society, women have suffered a lot For ages, women have suffered. I am not talking about women like our friends who are sitting here, but about those who live in the villages. They have suffered a lot. Sir, even in the Ran. Charit Manas, it is said:

''ढोल, गंवार, शुद्र, पशु नारी ये सब लाढन के अधिकारी ।''

Women have been equated with animals. Even a Brahmin women has been equated with a Harijjan Tulsidas. Such a general rule This has done a lot been there damage to our women in matters their rights. This has been the position for a long time and still, certain areas, they are considered be a part of our movable property. They are sold. Women are brough: from Nepal and other places and sold. There have been many instances. Women have been suffering in many Dowry deaths are ways, There is an anti-dowry legisplace Only the other day we have been informed in Parliament that the dowry deaths are on the increase. Why? Because we have not taken steps to prevent them as best as we should have done. Sati is another form of exploitation. Then, are women who are meant to be engaged in prostitution and all that. Therefore, the Government should be very very alive to the problems our womenfolk who are still suffering, who are still being exploited by the society and it must be ensured as best as we can that these evils are dis pensed with as early as possible. In other words, the law should be implemented effectively This is the first requirement. You may make laws [Shri P. N. Kaul]

but they will have meaning only when they are implemented.

SHRIMATI RENUKA CHODWH-URY (Andhra Pradesh): Will the hon Member yield for a minute? I fully associate myself with what he has said that the law should be implemented. I would, at the same time, suggest that if the Bill is not going to be implemented in toto...

SHRI P. N. SUKUL: Thi_S is what I am saying.

SHRIMATI RENUKA CHOWDHU RY: I am supporting you. If it is not going to be implemented in toto, at least, women should be able to get value for money. When we are paying to buy a husband, let him be worth it. Let the Government look into this aspect also. (Interruptions)

DR BAPU KALDATE: This Bill is not concerned with that.

SHRIMATI RENUKA CHOWDHU RY: They get nothing. In the case of Sati also, even in death, only because the woman dies with the husband, with the man, men in Rajasthan want to build temples for them because she dies with the husband. What about women who are dying on account of dowry every day? She is a Mahapativrata. Not only she gives him Dahe; and dies but she allows him to marry for a second time

उनके नास पर भी तो कोई मंदिर बनना चाहिए। वह भी तो देवता है यह में एक श्रीरत की श्रीर से कह रही हूं

SHRI P. N. SUKUL: I associate myself with the feelings expressed by her.

Mr Vice-Chairman, Sir, what I ar pointing out is that the law should I made effective and implemented Secondly, the Minimum Wages Act, 1948, should also be implemented. This Act also specifically provides for payment of equal wages to both men and women workers. As you all

know, the National Commission

on 和

Rural Labour has been set up by the Government under the Chairmanship of Shri Jinabhai Dorji in August last. This Commission is also to make a study of this particular problem of women and children. That is one of the terms of reference. I earnestly hope that this Commission will also make proper study of the subject and will recommend to the Government suitable steps that should be taken to secure to the women their due rights and privileges in the society.

With these words I support the Bill.

डा॰ बापू कालदाते : उपसभाध्यक्ष महोदय में सिर्फ दो तीन बातों की तरफ माननीय मंत्री जी का खींचना चाहता हूं। एक तो इस संसोधन विधेयक में चार व्यवस्थायें करने का श्राप ने प्रयास किया है। तो एक तो जिन के पास रोजगार है उन की पदोन्नति, उन का तबादला, उन के प्रशिक्षण के बारे में एक समानता हो। कोई भेदभाव न हो। दूसरी बात यह है कि जो भेदभाव करे उस के दंड और सजा को ग्राप ने बढ़ा दिय। है। ग्रौर एक विशेष बात मुझे लगी, जिस का जिक करने वाला हुँ क्योंकि भेदभाव के जो नमने हैं, जो मिसालें हैं वे कम मिलती हैं इसे लिये इस में समाज सेवी संस्थाओं को जोड़ने का प्रयास किया गया है, ग्रौर यह है कि कोई भेदभाव का प्रयत्न न करे इसके लिये प्रविजन किया गया है।

मैं दो बातों की तरफ भ्राप का ध्यान खीचना चाहता हूं।एक बात तो यह है कि इस देश में महिलाओं को प्रोत्माहित करने के बजाय कई कल कारखाने ऐसे हैं कि जो कानून के तौर पर तो नहीं लेकिन कंवशन्स के रूप में किसी स्त्री को अपने यहां नहीं लेते। और मैं एक बडी कंपनी का नाम बतलाना चाहता हू।जिस के बारे में मेरे दिल में बड़ी इज्जत है, वह एक भ्रच्छी कंपनी है। श्रौरंगाबाद में भ्राटो बजाज का कारखाना है,लेकिन एक महिला कर्मचारी भी वहा नहीं है। वहां कोई ऐसा नियम नहीं है कि महिलाओं न लिया जाय लेकिन दे हैं व मेड इट

ए व्वांइट नाट तो टेक वीमेन, ग्रौर इस लिये एक भी महिला वहां नही है। नीचे मे लेकर ऊपर तक कोई नहीं है। यह जो डिस-इंसेटिव है ईट इज नाट बाई ला, बट बाई ऐक्शन, इस की तरफ भी हम को ध्यान देने की स्नावश्यकता है। इंप्लाय-मेट में म्राने के बाद म्रगर उन को रोजगार मिलेगा तो उन का प्रशिक्षण ,^होगा, उन की पदोन्नति होगी, उन के तबादले की समान व्यवस्था होगी, लेकिन उन को इंप्लायमेट में ले ही नही तो यह सब व्यवस्था यहां से होर्गा। भ्राप जानते हैं कि दुनिया में एक बार ऐसा भी स्ट्राइक हम्रा कि जब महिलाम्रो ने म्रपने भोजन बनाने, कपडा धंने म्रादि को यह एक जाब है ऐसा मान कर उस के लिये स्ट्राइक किया था। उन का मानना था कि इट इज ए जाब। यह बात यहा भी हो सकती । ऐसा मत सोचिये कि यह बात यहा नही हो सकती। ग्रंतरराष्ट्रीय महिला संगठन ने इस के बारे में एक बड़ा स्ट्राइक किया था। तो एक तरफ महिलाये ग्रपने ग्रधि-कारों के लिये इतनी जागहक है तो दूसरी तरफ यहा की महिलाये भी जागृत हो रही हैं। कुछ दिन पहले हवाई जहाज से मैं भ्रा रहाथा। मुझे देख कर खुशी हुई कि उस हवाई जहाज की को-पायलट एक महिला थी। ऐसे चैलेजिंग जाझ्स की तरफ भी महिलाये जाये इस दृष्टि से भी हम को ^{कै}विचार करना चाहिए । उन को रोकने का प्रयत्न हम को नहीं करना चाहिए। मुझे लगता है कि कुछ कंस्ट्रेन्ट हो रहा है 'इस नाम पर कि महिलायें फिजिकली फिट नही होती, कुछ मामलों मे बैकवर्ड है ऐसा कहा जाता है, या बहाना बनाया .जाता है, लेकिन कानून की ग्रोर से तो बाधा नहीं है उन को किसी रोजगार में जाने के लिये, लेकिन फिर भी उन को इक्वेल ग्रपारचनिटी की ग्रावश्यकता है। मुझे लगता है कि स्त्रियों को इस दिशा में जितनी ग्रपारचुनिटी च[ा]हिए, जो सुविधा चाहिए, वह उन को नही पा रही है। यह उन को सरकारी कार-खानों में इंडस्ट्री में ग्रीर दूसरी जगहों में मिलनी चाहिए ऐसा मेरा तर्क है।

एक बात ग्रीर कहूंगा कि हमारी बने की दृष्टि गलत है । इम ह्वाई जहाज में उन को 'हवाई सुन्दरी' कहते हैं। मैं उन को सेविका मानता हुं। इट इज इन इटसेल्फ एन एटीच्यूड टुलुक टुदि वामेन दिस इज ए सेक्स एटी च रूड । वह सन्दरी तो हम मुन्दर क्यों नहीं ? वह तो हवाई सेविका हैं जिन के बारे में भूतपूर्व मत्री जी ने स्वयं कहा था। फेयर गुड लुकिग श्रन-मैरिड होनी चाहिए फिर झगड़ा हो गया कि ग्रन-मैरिड क्यों होनी चाहिए। लेकिन वह फिर हट गया। लेकिन ऐफिशियेंसी के नाम पर यह कहना कि फेयर, गुड लुकिंग में नाट बी ऐफिशियेट यह तो देखने का तरीका है, इसको बदलने की भ्रावश्यकता है, इस पर विचार करने की ग्रावश्कता है इस तरह का जो भेद-भाव किया जाता है वह उचित नही है।

जहा तक समाजिक संस्थाग्रों का सवाल है, मैं इस विधेयक के साथ हू। मैं स्वयं मानता हूं कि खासकर जो भी ग्रसंगिटत मजदूर है खेतो में कम करने वाले है, उनमें काम के भेदभाव को दूर करने की सख्त भ्रावश्यकता है। मैं स्वयं महाराष्ट्र सरकार की भूमिहीन खेत मजदूरों की स्थिति के बारे मे नियुक्त निरीक्षण समिति का सदस्य था। हमने सब कुछ देखने के वाद जो रिपोर्ट दी थी, उसके मुताबिक महाराष्ट्र सरकार ने एक बिल रखा था।लेकिन हम लोग यह बार बार देखते श्राए है कि जहा जहां भी श्रसंगठित मजदूर हैं वहां पर ग्रापके कानून लागू ही नहीं होते कानून हवा में रह जाते है क्योंकि वहां पर लेबर इंस्पेक्टर नही पहुंच सकता बार-बार सरकार कहती है कि कैसे इतनी दूर तक हमारे देहातों में लेबर इंस्पेक्टर जाएंगे [?] तो व्यवस्था नही होगी तो बराबरी श्राप कैसे लाएगे ? **भ्रा**पकी सद्भावना है, सदइच्छा है, वह ठीक उससं सत्कार्य होना चाहिये। यह हम कई जमाने से देखते ग्रा रहे हैं, हम लोग शान्ति शान्ति कहते ग्राए है लोग कहते ग्राए हैं।

> **ग्र**वे सन्तु सुखिन:सर्वे सन्तु निरामयाः सर्वे भद्राणि पश्यन्तु, मा कश्चिद् दुखः भागभवेत्

(डार वाष् काल्यती)

सभी दुख में फंसे हुए है, लेकिन रोज खाने को ठीक मिलता रहे तो वह कहता है सर्वे सन्तु मुखिन लेकिन समान काम के लिए समान वेतन मिलता है क्या? तो यह समा-नता का जो मुद्दा है वह बहुत महत्वपूर्ण है कभी कभी समान काम क्या है, इसके बारे मे भी बहुत चर्चा होती है, खेत में जो काम करते है, घास खादते है , जमीन को ठीक करते हैं, उ भें भी जो महिलाएं कम करती है उनको पुरूषों के बराबर वेतन नही मिलता है। हमारे महाराष्ट्र मे रूरल इंप्लायमेंट गारटी स्कीम में महिलाखी ख्रौर पुरूषों को समान वेतन देना चाहिए लेकिन यह केवल कानून में है, वास्तविकता इससे दूर है कानून के ग्रनुसार ग्राप देखें कि वहां पर इंप्लायमेट गारंटी स्कीम के ग्रंतर्गत समान बेतन मिलना चाहिए लेकिन जो-भ्रन-भ्रार्गनाइज्ड सै क्टर है वहा पर इसको इप्ली मेंट करना सबसे बड़ी समस्या है।

दूसरी बात यह है कि अपने विधेयक में लिखा है Under Section 12(8)(b): A complaint made by a person aggrieved by the offence or by any recognised welfare institute or organisation.

प्राप्त संस्थाएं कौन सी रहेंग तो मान्यता यह बहुत महत्वपूर्ण सवाल है सुझाव यह है कि इसमें महिलाग्रो क जो संस्थाएं है उनको प्राथमिकता देनी चाहिए क्योंकि ग्रगर महिलाग्रों के साथ भेद भाव होता है इस बिल के ग्रनुमार तो वे उसको दूर कर सकती है तो में मानता हं कि जितनी भी रिकाग्नाइज्ड या रिजस्टर्ड सस्थाएं हैं, वे चाहे श्राइ॰एन टी॰यू॰सी॰ की हो, ऐच प्रभार एम ० हों, सी आइ टी यू हों इस तरह का भाव उनको रिकाग्नाइज करने के लिए नहीं होना चाहिए यह चाहंगा कि महिलायों की समाज सेवी संस्थाय्रों को इसमें प्राथमिकता चाहिए नही तो जो हम चाहने है, नहीं होगा। इन सुझावों को ध्यान रखते हए इस कानून को म्राप सही हंग से इंप्लॉमेंट करना चाहते हैं तो में मानता हं कि ग्रापका यह संशोधन उचित है। श्राप इसको लागू करने का प्रयास करें तो

त्राप इस विजेयक को लागू कर सकते हैं यह कहते हुए मैं अपना भाषण ममाप्त करता हूं।

श्री मीर्जा इंशांदबेगः गुजरात. श्राप उनको एलाऊ करे इससे पहले मे एक सिन्मिशन करना चाहता हूं। मान्यवर, में हिन्दी का समर्थक हूं लेकिन जैसा कि अथोराइज्ड ट्रांसलेशन बिल पर बहस हुई थी उस वक्त यह स्वीकार किया गया था कि हिन्दीऐसी होनी चाहिए, उसका ट्रांसलेशन ऐसा होना चाहिए जो श्राम श्रादमी समझ सके। उसका कितन। इम्प्लिमेटेशन हुशा में नही जानता। इस बिल में देखिये। यहां बिल का हिन्दी वर्णन है जिपामें लिखा है

"समान पारिश्रामिक श्राधिनियम, 1976 (जिसे इसमें इसके पश्चात् मूल श्राधिनियम कहा गया है) की धारा 5 में समान प्रकृति के छाम के लिए भर्ती करते समय शब्दों के पश्चात् या भर्ती की पश्चात् वर्ती सेवा जैसे प्रोन्तित प्रशिक्षण या अन्तरण की फिसी शर्त में शब्द अंत:स्यापित किए जाएंगे।

यह हिन्दी कितने लोगों को समझ भ्रा पायेगी में नहीं जानता। इसको सरलता को भ्राय जान सकते हैं। मैं चाहूंगा भ्राय इसमें मुझे सहयोग दें।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Very frankly, I am not able to understand this.

श्री शरद यादव : (उत्तर प्रदेश) यह जो सवाल उन्होंने उठाया है इस ग्राप को गम्भीरता से विचार करना चाहिए । वह ठीक से बात उठा रहे हैं जो इस देश के बहुसख्यक लोग है उनके साथ रोज ही खिलवाड़ किया जाता है। यहा यह ग्राप्य-वासन दिया गया था कि हम भाषा को सरल करेगे। मैं चाहूंगा इस पर गम्भीरता से विचार करना चाहिए।

जपसभाध्यक्ष : (श्री जगेश देंत ई) मैंने यह कहा कि मुझे भी यह समझ नहीं त्राती।

चौधरी राम सेवक (उत्तर प्रदेश) : माननीय उपसमाध्यक्ष महोदय, यह जो समान पारिश्रमिक (संशोधन) विधेयक, 1987 में लाया गया है इसका मैं समर्थन करता हु श्रीर अनुमोदन करता हूं। गर्वनमेंट का प्रयास अच्छा है। गवर्तमेंटे की मंशा श्रच्छी है कि गरीब महिलाश्रो की बराबरी का उचित डेली वेजेज मिलना चाहिए। जो पिछला बिल में जो प्रोविजन्स थे उन प्रोविजिन्स पर भी सरकार द्वारा कोई विशेष कार्य नहीं किया गरा। नैं सरकार से जानना चाहता हूं कि पिछले वर्षों मे शासन ने इस एक्ट के अन्तर्गत कितने केसेज रजिस्टर्ड किये है। इसमे कितने लोगो को सजा हुई है ग्रौर कितने कैसेज पेडिंग है इस बात की जानकारी मैं शासन से चाहता हूं। विशेषरूप से शोषित जो गरीब महिलाएं है, हरिजन महिलाए हैं उनके साथ जो अत्याचार, भ्रनाचार होता है उन पर कोई ध्यान नही दिया जाता, उनको पूरे वेजेज नही मिलते। इनकी तरफ शासन का ध्यान दिलाना चाहता है।

ऐसे लोग जो देहातों में मेहनत का काम करती है उनको कम वेतन दिया जाता है। ग्रगर पुरूष को वहा 15 रुपये रोज मिलते हैं तो महिला को 5 रुपये दिये जाते हैं। मैं देहात से माता हूं। वहा खेतिहर मजदूर हैं यां धरेलू काम करने वाले लोग है या जो राज का काम करने-वाले, मकान बनाने वाले है उ के साथ जो महिनायें ाम करती है उनको पहयों को श्रपेक्षा वेजेज कर दिये जाते इस के ऊपर कोई प्रतिबन्ध सरकार को लगाना चाहिए। भ्रगर इस तरह की शिकायतें सरकार के पास आयें तो उन शिकायतीं पर जिला के कलेक्टर द्वारामुकदमा चलाने की व्यवस्था की जानी चाहिए। जो श्राध-कारी इसके लिए जिम्मेदार हों, जो इसको ठीक से लागून करें उनको सजा दी जानी चाहिए।कोई ऐसा प्रावधान रखना चाहिए जिससे वे ठीक ढग से लागू कर सकें।

श्राप वालियटर आर्गेनाइजेंस के लिए पावर्स दें रहे हैं। इसमें सारी वालियंटर आर्गेनाइजेशंस कि र सकेग मुझे शंके है क्योंकि वालियंटर आर्गेनाइजेशंस देहातों में

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तो है नहीं, शहरों में कुछ है तो मैं इस बात को जानना चहता हूं कि देहातों के लिए इसकी क्या व्यवस्था होगी। इन शब्दों के साथ मैं बिल का समर्थन करता है।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think now we shall adjourn for lunch and meet again at 2 30 p.m.

The House then adjuorned for lunch at thirty minutes past one of the clock

The House reassembled after lunch at thirty-three minutes past two of the clock THE VICE-CHAIRMAN (DR. BAPU KALDATE); in the Chair.

SHRI YALLA 'SESI BHUSHANA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir, the Bill seeks to amend section 5, section 10 section 12 and section 15 of the Equal Remuneration Act, 1976. The Statement of Objects and Reasons says that above sections of the Act are being amended because the Government wants to remove a lacuna in Section 5, to prevent discrimination against women subsequent to recruitment; lit wants to amend section 10 to enhance penalties; it wants to amend section 12 to permit voluntary organisations in addition to the inspecting staff to file complaints regarding violation of the Act; it wants to amend section 15 to prohibit the use of the Act justify discriminatory practices against women workers

Generally, steps aimed at preventing discrimination on all such grounds are welcome. But, unfortunately, this is a dead Bill in the archives of the Government legislations for the last one decade. I may be permitted to say, there is no machinery at all to enforce the laws made in this regard. The number of prosecutions levelled from 1982 to 1984 was 240 under the Central sector. There was no prosecution at all in the States except in U.P.

[Shri Yalla Sesi Bhushanarao] That shows the law was not implemented. There is no machinery to entorce the law strictly. Corrective steps are to be taken to enforce the law to achieve these laudable object tives. Even in the cases filed, out of 240 cases, only in 71 cases convictions were made. That itself show how in a haphazard way, prosecution machinery is functioning. This i apathy of the prosecuting machine and this has to be considered very seriously before We enact such laws. I feel the punishment adopted dowry death cases may be adopted in this Bill also for causing discrimination against women. Merely enhancing fine for an industrialist Rs. 1,000 to Rs. 10,000 is not enough He is capable of paying this fine very So some long imprisonment easily. should be prescribed.

Article 39(d) of the Constitution provides equal pay for equal work for both men and women. In our coun try more than 75 per cent work in the agricultural sector but they are still in the dark.

The number of working people in the organised sector though increasing, according to me, is not less than 40 lakhs. The number of workers in white collar employment has been increasing but their number has been declining specially in mines, plantations and factories. I wish to point out that the organised sector is avoiding employing women purposely. So he Bill instead of safeguarding the interests of women is reducing their employment chances in the organised ector.

Another thing is that women are rohibited from seeking employment o certain categories of jobs. Similary, men should also be prohibited rom certain categories of jobs for rhich women are found most suitale. Further a certain percentage of obs in the Government and in the rganised sector has to be reserved r women because that will ensure

employment for women. For instance, the Government of Andhra Pradesh has reserved 30 per cent of the jobs for women. Similarly, Central Government can also thin! over it and see that a certain percentage of jobs is reserved for women in all the organisations. I suggest that certain jobs where women preferred may be reserved exclusively for them and for certain jobs where men are preferred may be re served for men. This suggestion may be considered. Though there is as awareness of social and political consclousness among the working class, yet, the struggle for justice, equal pay for equal work still remains a drean for millions. A new legal ideology and technique which will link judicia! process with social change has to bo evolved.

I regreat to bring to the notice of the hon. Minister that equal pay for equal work is not correctly implemen ted in Government institutions in the organised sector also. There are thousands of casual labourers on daily wages who get less pay than their counterparts for the same work. In this connection, the Supreme Court has given a judgment and observed that such things must not happen 11 the Government sector and in the or ganised sector. They have also poin ted out that the Government or organised sector must be ideal managers but not like a private sector. Supreme Court has very clearly stated in different cases before them that there should be equal pay equal work: The Central Government, the State Governments and likewise all the public sector undertakings expected to function like a model and an elightened employer and argu ments such as those which are advanced before us should not come from the States and the State Government undertakings This is a very serious observation made by the hon'ble Judges of the Supreme Court. It is not a comment of a trade unionist. The Government must be ashamed of such observations coming from

supreme Court. While welcoming he Bill, I would like to inform nere passing of such laudable annot help us. It should be propery implemented. The hon. Minister hould take active steps to implement t and should ensure that proper rules bout the casual labourers, women workers and about their equal are framed. That way, let this dream ome true in future. With emarks, I conclude. Thank you.

SHRI CHIMANBHAI MEHTA (Gujarat): Mr. Vice-Chairman Sir. welcome this Bill because the s in the right direction and is a long required legal amendment. But main question still remains that women are being treated as unequal partners in our society. Probably, only in a few socialist countries, women have acquired the status of equality in reality because only the socialst system, if really implemented, bring about equal status for and nowwhere in the world, whether it is India, whether it is Western democracies or whether it is Muslim feudal countries, women have equal status or they are nearer to the position of

Now having admitted this reality in our country, by enacting equality can we bring about equality, that is the point we should also discuss while welcoming this Bill. If I have pro perly heard my previous speaker, some reservation of jobs for women is being tried in Andhra Pradesh. That means giving extra favourable treatment to women. Once you put them on a legal footing of equality but the social conditions do not permit that equality to be achieved in reality, then some further safeguards are required. We are giving reservations to socially and economically backward classes. We call them scheduled castes, scheduled tribes that category is added by other sections. But the reality is this that wemen are the weakest sections of our society; whether she may be a Maharani or an agricultural worker, ומווד 4.. i h

They are considered inferior. They are treated inferior.

Therefore what is to be Just by a simple enactment can we remove this inequality? This is a very vital point and this should also considered. Therefore, to what extent the Andhra experiment is going succeed is worth watching. Unemployment is a very big factor prevalent throughout the country and therefore, nowadays, poor women sell their bodies just to get the minimum of a meal. That is our society. At this time, one has to think seriously about our progress of forty years: This is the fourth decade we are ending after acquiring independence. Although we try for equality for women, we are not succeeding Yet, attempts have to be made. In matters of promotion and the like matters, a more favourable treatment is required. As a general rule, on promotion of an employee, transfer is made. In the case of women, this is a penalty. For they have their children and husband to look after. In a majority of cases, women employees lose promotion in order to avoid a transfer. This happens in all the States and in most of the Government Departments. Therefore, Government should issue a circular or guideline that on promotion, no woman employee should be transferred against her will. This minimum measure should be taken for the welfare of women employees. Requesting the Ministry to look into all these aspects, I welcome this Bill. Thank you very much.

श्री केलाश पति मिश्र (बिहार): उपसभाध्यक्ष जी इस विशेयक पर आने मे पहले में एक महिला एडिटर, बिमला पटेल का ब्रसेसमेंट यहां पर पढता है।:

"Seventy-five per cent of the Indian women are still illiterate and almost seventy-eight per cent without paid work or economic independence of any kind."

A U.N. report says,

"Being fifty per cent of the popu-

(श्रीकैल शर्पात मिश्र)

as men but receive only ten per cent of the world's income and hold only one per cent of the property. These are world averages. Specific figures on this count in India are more shocking." -

She further said,

"In our country, it is unfortunate to have a daughter. It is still useless to educate a girl whose destiny' is to be only a housewife, a mother. A girl is still some one else's property."

महोदय, ग्यारह वर्षी के बाद इस विधेयक में संशोधन ग्राया है। कमी-कमी ऐसा लगता है कि संशोधन लाते समय. उसके जिनने पक्ष, है उससे संबंधित, यदि सच-मच में उन पर विचार करके संशोधन माता तब तो उसका उपयोग होता।

विधेयक पढने के बाद ऐसा लगता है कि अपने बीस हजार राया जुर्मानाः लम्बी सजा, इसका प्रावधान नो किया है। इसके पहले भी सजा का प्राव-धान है। यदि एक रिपोर्ट सामने कि 1976 में यह विवेयक बनने ब द श्रापने कितनी महिन श्रों का केस लेकर कितनों को दण्डित किया, कितनों को जेल में रखा ग्रीर कितनो को जुर्माने के प्रन्दर खींच तब जर समझ क्षाता है कि जो कानून हम बनाते हैं वह कानन धरती के उत्तर कर्यान्वित होता है । मुझे तो कमी-कमी उल्टा संदेह लगत है कि लन्बी सन की घोषणा कर दी लेकिन लागू करने के लिए आपके पास प्रगर कोई हिथा र नहीं हुप्र। तों अन्ज जितनी महिनए हैं, चहे सरकरी सेता में हैं, चहे अई-परकरी मेना में हैं या निजी सेना में जाती है, भग के करण उन्हें सेव से भी मुक्त कर दिया जएग, सेवा में लाने से कई प्रकर की बाधाएं उमस्यित होगी। महिल स्रों के भी दो चित्र सामने अ रहे हैं। एक वह महिन एं हैं जो बड़े-वड़े नगरों में, शहरों में हैं जहां पर शिक्षा की सुविवाएं है, उनके जीवन में जरूर एक फ्रांति ग्राई है, परिवर्तन ग्राया है। दूसरी उन क्षेत्रों की महिलाएं

है जो बड़े-बड़े **शहरों** से दूर हैं जिन्हे सुदूर ग्रामीण क्षेत्र कह सकते है जहा शिक्षा अव्य भी नहीं है, 75 प्रतिशत महिल श्रों में तो वैसे ही शिक्षा नहीं है लेकिन शहरों में जहां पढ़ने की सविधान है वहां एक चित्र सामा द्या रहा है कि किसी भी प्रतियोगिता में वहां की महिलाएं पंछे नहीं हैं, जहां पर स्वतंत्र रूप से प्रवेश करने का अवसर है मेडिकल मे जत हैं प्राइवेट प्रैक्टिस में है ग्रार भ्रगर छान-बीन कं ज'ए तो रिपोर्ट मिलेगे । कि 40 प्रतिशत प्राइवेट प्रैक्टिम करने वाली महिला डाक्टर है। वे इंजीनियरिंग में जाती हैं, शैक्षणिक क्षेत्र में जती है, रिमर्च में जाती है, मुप्रीम कोर्ट से लेकर, ह ई कोर्ट से लेकर के जिल। कचहरी तक में ज रही है स्रों किसी से अयोग्य नही है, किसी ने पीछे नही है ग्रीर किसी भी प्रकर की कमी उनुमे दिखायी नहीं दे रही है। आखिर ग्रामीण क्षेत्र में ए ते वाल भ यही महिला है अगर उनको भ इस प्रकर की स्विधाएं मिलती तो टक्कर लेने में वे किसी से पछे नहीं रहतीं। पहले तो इसकी छान-बीन करनी च हिए कि सरकारी क्षेत्र, ग्रर्ड-तरक री क्षेत्र उसमें महिल ग्रों का प्रवेश कितने प्रतिशत है ? हा खिर . ब्राब दी 50 प्रतिशत है लेकिन सेवा में. नौकरियों में प्रवेश कितने प्रतिशत है ग्रीर निजी क्षेत्र में जने के बद एक. दो, तीत, चार उद्योगों का भी ग्रापनाम लेने । उग्तमाध्यक्ष महोदय, एक संस्थान क उदाहरण भो किय, केवल एक का नहीं देश के अन्दर सारे के सारे निजा क्षेत्र में चलते व ले जितने संस्थान हैं अप जरा उनके उद'हरण समने रखिए कि उनमें कितने प्रतिशत महिला कर्म-चारी हैं। मैं एक कारखाने में देखने के लिए गया, वह भी पब्लिक अण्डरटेकिंग **है**, बहा तो ऐस महिलाओं के लिए कुछ व्यवस्था दिखाया पड़ा जिनका गोदी में बच्चा है। लेकिन महिल स्रों के सथ कई प्रकार की जिम्मेद रियां जुड़ी हैं। कम करने की जिम्मेवार, मों वनना यह दूपरी जिम्मेवरी श्रीर बच्ने को देखभाल करना यह जिम्मेव रो भी उसके सथ जुड़ी हुई है। ग्राखिर महिल एं मां भी बनती हैं, ग्रापने तो

मां नहीं बनना है इसलिए आप निश्चित है। ... (व्यवधान)

एक माननीय सदस्य : वयः श्राप चाहते है कि यह मा बनें ?

श्री कैलाश पति मिश्र : महोदय, यह निष्चित है कि प्रायः महिलएं मा तो बन री हैं। अगर मा नहीं रहे समाज कहा से खड़ा होग, कहां पराक्रम की बात आयेगा? प्रतिभावान किसके घर से पैदा होगे ? इसालए सचाच में तो दोहरा ध्यान उनके ऊपर देना चाहिए था। जाम करने के लिये शार रिक ग्रवस्था है ग्रीर तब तक वह कम कर रहा है। मा बनने क स्थिति अतो है तो एक और दायत्व उसके स.थ जुड़त है। यह समाज का भी कर्तव्य है ग्रीर शासन का भी कर्त्तव्य है कि उसे दोहरी मुविवा प्राप्त होना च हिए। इसका विचार करने के लगत है कि 40 वर्ष की ग्राज दी प्राप्त होते के बद जो मत्-शक्ति के प्रति व्यवहर होना च हिए, जो दृष्टिकोण होता च हिए, जो जंगरण ग्रीर उत्थान होना च हिए और उसके लिए विधि बननी च हिए, जो कानून बनना च हिर, वह बहुत ही अधूरा है। ग्य रह साल के बाद लेकर ग्राप इसमें कुछ सजा बढा दी, कुछ कताजीन लेकर बढ़ा दिए। इससे क्या **ग्र**स्तर ग्राने वाला है ?

अन्त में, में एक बात की श्रोर ध्यान दिलाना चाहुंगा। अपने स्वयं सेवी महिला. संगठनों की बात कही है. लेकिन उपनी व्य ख्या नहीं की है और कोई सूची भी प्रकशित नहीं की है। कुछ संस्थायों कः मुझ ज्ञान है। पहने भी मैंने एक बार कह था कि सहकरितः में ग्राने वली संस्थाएं अनेक क्षेत्र में, अनेक प्रदेशो में हैं, जिनमें ऐसे गजराज जमकर बैठ गए हैं कि कोई एक सदस्य च हता है तो सदस्य बनने की गुज इश नहीं रहती है। अलग कोई सोन यटी का रजिस्ट्रेशन करने के लिए तो इतने हुशकण्डे, इतने ग्रड़में ड.ले जाते हैं कि सोसायटी का रजिस्ट्रेशन नहीं **हो**जा

अब हमने उदार भाव से एक जो कल्पना ढांचा खडा कर दिया, तत्व-ज्ञान भी लाकर खड़ा कर दिया, लेकिन कदम-कदम पर ऐसी बाधा है कि राष्ट्रीहत में उपयोगी यह स्नहरी संस्थाएं कुछ की जेब में ग्राकर बैठ जायं ग्रीर ग्राम मादमी से, भाम जनता से उसका संपर्क न हो। तो इससे देश का क्य! नेह होगः। संस्थागत्, दलगत् भाव सं अप कुछ उपयोग कर लें, लेकिन देश का उत्थान, मारी मात-शक्ति का उत्थान तब होने वाला है जब व्यापक रूप से इसका प्रसार, व्यापक रूप से इसका अभियान हो श्रीर सब तरह इसके दरवाजे ऐसे खुले रहें कि जिसकी बात समझ में ग्राएं, उसको प्रवेश प.ने में, संस्था बनाने में ग्रीर संस्था बन गई है तो उसे मन्यता देने में किस प्रक'र कः कब्ट, किसो प्रकार की कठिन ई उसके सामने नहीं होनो च हिंगु। ू

मंत्री महोदय, ग्रयने उत्तर में इसका जरूर स्पध्रीकरण करने की कोशिश करेंगे कि स्वयं सेवी संस्थाओं के विस्तःर के लिए कौन से कदम उठाने जा रहे हैं, कौन से **ग्र**भियान चल_ेने जा रहे हैं ? श्रगर चार गि निगराई संस्थाएं हैं, उसके घेरे में घमती रह जःयगी तो फिर याद रखिए कि फिर चार वर्ष के बाद, ग्राठ वर्ष के बाद, तीन वर्ष के बाद फिर से इस पर एक संशोधन विधेयक भल श्राप ले ज.एं, लेकिन लाभ होने वाला नहीं है। जिन बतों की तरफ मैंने उल्लेख किया है, इनको जरा गभीरता से लेकर विचार करें ग्रगर ग्राप सवमुच में उत्यान के लिए कदम उठानः च हें ग्रौर तभी ग्राप **म**त-शक्ति के स'थ न्य य कर सकते है। इन्हीं शब्दों के स थ में इस सशोधन विवेयक का समर्थन कर रहा ह।

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Now, Mr. Santosh Bagrodia.

SHRI SANTOSH BAGRODIA (Rajasthan): Sir, I rise to support wholeheartedly the Equal Remuneration (Amendment) Bill, 1987.

[Shri Santosh Bagrodia]

Sir, whatever Bills we bring forward, the intentions are good. But we have to see whether they are practical or not. I wish to draw the attention of the honourable Minister to one thing. I wish we could link the wages to productivity. I am not disputing the view that we must have some minimum wages. I will rather say that we should increase the wages, but we should also see that productivity also increases because unless we increase productivity along with wages, it will be impossible to compete in the world market. Why in the world market? Even in the Indian market it would be difficult to compete. When we talk of price riseprobably we are going to discuss the issue of price rise in the after-noon today-how do we reduce the price rise? The same problem will arise when we talk about remuneration because unless the unit cost of wages is lowered, it will be impossible to reduce the price.

Sir, we may make rules directly or indirectly. But the same Government will try to avoid giving the same pay or same remuneration to the women workers or less productive workers. In any case, Sir, in the private industry, it will be very difficult because if a particular worker is producing less, they will try to find out a way to pay him much less. This aspect I will request the Minister to examine.

3,00 P,M.

Hon. colleague, Dipen Ghoshji, mentioned about tea In the case of tea I don't think this is a very big problem, because to the best of my information and experience I find here the same job is not done by men and women both. It is at the plucking stage only that women work no nen are employed, no women are employed. I don't think this is a very big proble mthere. In some cases, however, women get more than what

men get. For example, take Private Secretaries and lady stenographers. In private organisations specially women get more because of various reasons. Of course, I do not have to go into them. So I don't think this Bill be really required there.

In the case of construction work. Sir, I find that the output of women obviously is much less and, therefore, employers do not like to pay as much as to men. That is why this particular Bill will go a long way.

Similarly, the inclusion of voluntary organisations to file complaints case of violations is very helpful, because many a time Government Inspectors cannot go and inspect in every nook and corner of the country. Many times they cannot really know what is happening, because obviously the is a limitation in the matter of con-Here voluntary organisations trol. which are working all over the coun try will definitely go a long way draw attention and even legally file a complaint. Of course, we have to avoid its misuse. If we can register voluntary organisations or do some thing like that, it will be good, otherwise two people will make a volunt ary organisation and create more problems.

Similarly, so far as the enhancement of penalties is concerned, some Members from the Opposition side said that this is not going to help. I think it will be a very good deterrent for the employers because they definitely affect the economic side. I there is a provision for arresting them also, this will also help because they will be more careful after this Bill is passed.

As I said, even in Government, semi-Government departments or irrural works where men and women are employed in road construction or any other such work, unfortunately men and women do not get the same

remuneration. This anomaly has to be looked into by the Minister concerned.

Another point which is very important to see how to really uplift women. This Bill will not be required at all in case women are made selfsufficient. Sukulji mentioned about many other problems like 'sati' dowry. All these problems will tackled once women are made economically self-sufficient. Women should also come forward and say; we do not want to depend on our fathers, brothers or husbands and we will also like to go out of the home like men In some cases, I know that even where men are not employed they go out at ten and come back at 5 o'clock Women should also change their image. Only then in this country the women related problems will be solveđ.

Another point is about security of women when they are employed. It some cases women are very violently misused by their boses. I think it is more prevalent in Government semi-Government Departments than in private offices I think we have to find out a way whereby these poor women workers in whatever capacity they may be working, can be helped. Some laws have been made by our Government. Even in the case of dowry the culprit has to prove his innocence. I am sure that it will help the women workers in Government and semi-Government Departments and also in organisations. private Otherwise, they are exploited to the maximum extent possible

In our society, we have many examples of brave women throughout our history. We have the example Jhansi Ki Rani. 'It is not that they are not capable of reaching certain heights. Our friend just now mentioned the case of a pilot. There are many pilots not only in the civilian airlines but I believe, even in the Air Force, Similarly in Delhi we have a well-known Police Officer whose name is Kiran

Bed1 who is known for her efficiency. Not only men, but women also can reach any heights in any kind of job provided they are willing to come forward. I am not talking about politics. In politics we have shining examples. Indira Gandhi was not only one of our best leaders, but she was one of the best leaders in the world. In the world, there are other examples Recently we had the Prime Minister of Norway who is a lady who came to India. Like that, there are women leaders. There was a woman leader in Israel. Madam Thatcher is there in England. If the women come forward by themselves, then there will be no problem in our society.

Sir, with these words, I once again support the Equal Remuneration (Amendment) Bill, 1987. It will definitely help the women in our society which is a developing society

शरद यादव : उपमभाध्यक्ष मैं इम विधेयक पर बात बहत सक्षेप में रखना चाहता हं। हमारा जो मानस है, खास कर इस विधेयक की अच्छाई के बारे में. उस में कोई दो रायें नहीं है। ठीक है, यह विधेयक ग्राना चाहिए था बराबरी का । बराबरी का जो सिद्धात है वह जिंदगी का कोई क्षेत्र हो-भले ही वह ग्रीरत मर्ड की वात हो बराबरी की या देश में, समाज मे जाति व्यवस्था के चलते, धर्म ग्रौर मजहब के चलते छोटे-बड़े का मामला हो, सारी दुनिया में यह बराबरी का सिद्धांत बहुत प्रिय हो गया है भ्रौर में लगातार यह देख रहा हूं-इस पंचायत में काफी दिनों से हैं और दूसरे सदन मे भी था, लगातार हिन्दुस्तान की जो सरकार बनी आजादी के बाद उस सरकार का हमेशा यह प्रयास रहा कि ग्रच्छे सिद्धातो को उसने कानन जामा पहनाया स्रौर फिर उनको मौत के घाट उतार दिया। वह इसी को ग्रपना कर्त्तव्य मानती है। उपाध्यक्ष महोदय, जब ग्राप बोल रहे थे--यह बडी कृपा है कि जब ग्राप वहां बैठे है सामने, तो मैंने ग्राप का पूरा भाषण सुना। बात ग्राप ने दुरुस्त कही कि सिर्फ

ः [श्री शरद वादव] इसका भजन करना हो तो भजन के विषे यह है, लेकिन उस भजन में जो तत्वज्ञान है, उसके पीछे जो सिद्धांत है बराबरी की जो भावना है, उस के ति**ये**, मजबूती भ्रौर संकल्प के साथ कोई मयास नहीं हो रहा है। ऐसा होने पर उस सिद्धात का कोई मतलब नहीं रहता यह ग्रौरत भीर मर्द की मजदूरी बराबर करने का मामला है। इस बारे में नैं पूंछना चाहता हूं कि पहले भी कानून थो। उसमे जुर्माना एक हजार का था। मेरे ख्याल से भारत सरकार के पास एक केस भी नही होगा जिसमे उन्होंने इस के लिये किसी को सजा दी हो। दिल्ली में जहां मैं रहता हूं, सरकार द्वारा जो मकान दिया गया है, उसके धागे ही एक बड़ी बिल्डिंग बन रही है। वहां पर बुंदेलखंड को जो उत्तर भारत का गरीब इलाका है, वहां पर बटुन सी श्रौरते मजदूरी का काम करती हैं। वहां पर पूरेषों से ज्यादा महिलाएं मजदूरी का काम करती है। भ्रापको ताज्जुब होगा यह मुनकर कि उन महिलाग्रो के नाम लिखने की रजिस्टर भी नही है। जहा हम लोग रहते हैं वहा पर सवसे अधिक बुदेलखड के गरीब इलाके के मजदूर लोग रहते है, उनमे भी महिलाएं ग्रिधिक है जिनको मजदूरी प्रूषों के बराबर नहीं मिलती है। बाकी देश के इलाको मे जो लोग है उनका क्या हाल होगा, यह समझ सकते है। हमारे यहा पर जो **ग्रा**दिवासी इलाके है वहा पर तो मां की सस्कृति ही ज्यादा डॉमिनेट करती है, मां ही ज्यादा महत्वपूर्ण है ट्रायबल समाज में हम लोगों से चुकि उनका इतिहास नहीं है । यह सब मानस इतिहास से खराब होता है। ग्रादिवासियो को कोई इतिहास नहीं है, इसलिए हिन्दुस्तान में कोई जमात देश भरमे बढिया नहीं है, बढ़िया है तो केवल ट्रायबल है जो कि नाच के मामले मे, गीत के मामले मे, सगीत के मामले सब तरह से हिन्दुस्तान के जितने समाज है, उनमे बेहतर है। म्राज हिन्दुस्तान में ग्राप देखेंगे तो पाएगे कि जितने भी ट्रायबल लोग या शैहरूड कास्ट के

लोग या गैडल्ड ट्राइब्ज के स्राफिसर हैं वे सबसे कमें भ्रष्टाचार करते हैं, मे सबसे ज्यादा ईमानदार है मेरे कहने का तात्पर्य यह है कि उनको कोई इतिहास नहीं है, यह ग्रच्छी बात है । चाहे वे म्राई ए०एस० मे हो यह क**ही** भी । तो यह जो विधेयक लाया गया है, इसको श्राप कारगर तभी बना सकते है ज^च कि जिस इलाके में भी महिलास्रो क बराबर मजदूरी देने की बात हो वहा पर ग्राप इसको लागृकर सक । जिस इलाके मे मै कर राजनीतिक काम करता था वहां पर ग्रादिवासी महिलाए रहत है। इस देश में श्रीरती ग्रीर मर्दी की मजदूरी तो अलग अलग है ही, लेकिन श्रादिवासियां की, श्रादिवासी इलाको की श्रौरतो की मजदूरी जहा ज्यादा मिलती है, वहां पर भी श्रापने इस कानुन को लागू कर दिया है, ग्रपना कानून उनके ऊपर थोप दिया है जिससे उनका इतिहास, उनकी संस्कृति, उनका तौर तरीका श्रापने बिगाड़ दिया है ग्रीर उनके ऊपर ग्रपना गंदा इतिहास, गंदा कानून धोप दिया है। निश्चित तौर पर यह विधेयक बढिया बन सकता है, लेकिन इसके लिए चाहिए । ग्रौरतों के बारे में हमारे दिमाग में पड़ा हुम्रा है । इसलिए चाहे दुनियां में खेल-कद हो, चाहे विज्ञान हो, सांइस हो, किसी चीज मे भी हिन्दुस्तान का सिर ऊचा नही होता, सिवाय एक दो चीजों के । यहां कोई नई खोज नहीं है । इस देश में कोई मार्ट का लाल नहीं होता जो कुछ कर सके । सारी चीजें बाहर के मुल्कों के लोगो करते है. सारी खोज बाहर के लो करते है. सारा ज्ञान बाहर दुनिया से ह को मिलता है। इसक। कारण यही है कि हमने ा को पंगु बना दिया इसलिए जिस देश की मा को छोटा कर दिया जाए, संस्कार से गिरा दिया जाए तो वहा पर सन्तान पैदा नही हो सकती, इतिहास बनाने वाले पैदा नहीं हो सकते भौर जो इतिहास हमारा है उसमें भ्रीरतो के साथ हमने बहुत हा बेसलुकी की है।

महोदय, ग्रापका बाल विवाह कानुन हैं, लेकिन वह लागू नही होता । शारदा एवट बनाया कि छोटी

को विवाह नहीं होगा, लेकिन ग्रापका कानून उनको रोक नही पाता है। श्राज 🗚 भी गावों में छोटी लडकियों की शादी होती है । ग्रापने कानून बनाया लेकिन उसको लागु नही किया तो इसमे ग्रापके संकल्प की कमी है । इसलिए पूराने इतिहास को पढ़े हुए, देहात के लोग उसी इतिहास को लागू किए हुए है स्रीर • से ग्रौर ग्रापमे से नेक लों यहा बैठे हुए है । इसलिए यह साफ है कि हमारा संकल्प मजबूत नही है । इसलिए मै मली जी से चाहगा कि ग्राप इसका जवाब देते समय हमको वताए कि कितने केसेज श्रापने लोगों को सजा दी है। उनका ग्रांकडा ग्राप सदर्भ में पेश करे। जा इतिहास हमारा है, उसके बारे मे मै कहना चाहता हू कि हमारा इतिहास भौरतो के बारे में गंदा है। हम सीता की परीक्षा लेते है कि उसका योवन, उसका चरित्र शृद्ध है या नहीं, राम कितने दिन तक बाहर रहा, उसकी परीक्षा को हमने कोई काम नही किया। ब्रगर उसकी परीक्षा ली होती तो इस देश मे स्थिति दूसरी होती । इस देश सती साविद्री की पूजा की जाती है, लेकिन द्रोपदी की पूजा किसी ने नहीं की । द्रोपदी में इतना ही था कि उसके पांच पति थे। तो हमारा पूरा का पूरा इतिहास आधी महिलाओं को ग्लाम बनाए रखने, जाति व्यवस्था ग्रौर उसके चरित्र के बंधन में उसको बाधे रखने के लिए है। तब हमारी जाति व्यवस्था जैसी गन्दी चीज इस देश के सबसे बड़े लोगो की जननी में चल पाती है। हमने महिलास्रो को ग्लाम बना दिया है। गुलाम बना दिया है चरित्र के नाम पर । चरित्र के नाम पर गुलाम बनाते है तो द्रोपदी जिसमे सब गुण थे, महाभारत का जितना भी इतिहास है, उसमे जितनी भी लडाइया है, जुल्म के खिलाफ कदम-कदम लंडाई हुई है मैं सोचता हू हिन्दुस्तान के इतिहास में इससे बड़ी महिला चत्र थी, चालाक थी, चुस्त थी ग्रौर जिसने जुल्म के सामने झुकने का कभी नही किया उस द्रोपदी का मन्दिर इस देश में कही नहीं बन पाया वह

इतिहास मे ज्यादा नहीं मानी जाती।

सावित्री जिसने ग्रपने पति को प्राण देकर वापस लाने का काम किया उस सावित को देश के इतिहास का स्रादर्श हम नहीं बना पाये। उस आदर्श नारी के मानस से हम ऋौरतो की गैर बराबरी कर देते है। गैर बराबरी के चलते जो हमारे संस्कार और मानस होते है उसके चलते हम यह कानून भी मजबूती से धरती पर, जमीन पर लाग कराने का काम नही करते।

यह जो सस्थाम्रो के वारे मे म्रापने कहा, नै पूछना चाहता हूं कि ा की मदद से गैर बराबरी मजदूरी के रहते उनको पकडने का काम करेंगे ? वे सस्थाएं कौन सी है इसका जरूर स्पप्टीकरण करे।

र्गे कहना चाहता हू राष्ट्रीय सेवा दल इस देश में एक ऐसी सस्या है जिसमें बच्चे से लेकर उनको पढाने, लिखाने और ट्रेनिंग देने का काम किया जाता है। माने गृह जी को ब्राप जानते है। स्नापकी खुद की ट्रानग वहा हुई है ऐसा मेरी जानकारी मे है । साने गुरुजी ने यह सम्था कायम की थी। इस सदन में एक बड़ी बढिया महिला इला भट्ट जी बैटी हुई है। देश के इतिहास मे जो जिदा इतिहास है उममे हमारी महिलाएं, राष्ट्रीय सेवा दल की **ग्रौर**तों के मामले से, उनके ऊपर जुल्म के मामले मे लगातार इस देश के सारे इलाको में जानी जाती है वं है मृणाल गोरे यार प्रोमिला दण्डवते । राष्ट्रीय सेवा दल ने इन में यह हिम्मत ग्रौर कृव्वत पैदा की है वराबरी के लिए लडाई की ग्रौर देश ग्रौर समाज लिए लडने की । यह ट्रैनिंग उन्होंने वहां से ली। ग्रापको सिर्फ ग्रपनी पार्टी के दष्टिकोण से नही देखना चाहिए । मार्किसस्ट पार्टी का भी दिल्ली मे महिला विग है। मैं जानता हूं बहुत शानदार महिला विग है । ग्रौर पार्टियो के भी विमेन विग है। उन विगो को भी इंक्लड करना वाहिए । ग्रकेले काग्रेस पार्टी से काम नही चलेगा। पार्टी की महिला संगठन को तो ग्रापने

श्री शरद य दवी

वैसे ही नाश कर दिया । लेकिन विरोधी पक्ष में जो भी बिंद्या बेहतर ढंग से लड़ने वाली, समाज के लिए कुर्बान करने वाली महिलाओं के जो अच्छे सगठन हैं उनका भी योगदान आपको लेना चाहिए । इन्हीं शब्दो के साथ में इस विधेयक का समर्थन करते हुए इस बात की आशा रखता हूं कि इसको लागू करने में आप में इच्छा शक्ति पैदा हो ।

Equal Remuneration

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I rise to support the Bill. It has been my view all along that any Bill that is brought forward by the Government for the amelioration of the lot of the labour class should always be welcome and in the process of implementation of that Bill or that Act, if certain difficulties are faced, those can be remedied later on, but the Bill must be supported Not only that Sir. But in the instant Bill reference I find that that is under clause 12 has been replaced by another clause. The earlier clause 12 was having some grave deficiencies which have been sought to be removed in the new clause 12 For instance. clause 12 read:

- "(1) No court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under this Act
- (2) No court shall take cognizance of an offence punishable under this Act except upon a complaint made with the sanction of the appropriate Government or an officer authorised by it in this behalf.
- (3) No court shall take cognizance of an offence punishable under this Act unless complaint thereof is made within three months from the date on which sanction is granted under this Section."

This was the previous clause. Now it has been replaced by a very good provision. It says:

Clause 12 now reads:

"12. (1) No court inferior to that of a Metropolitan Magistrate or a

- Judicial Magistrate of the first class shall try any offence punishable under this Act.
 - (2) No court shall take cognizance of an offence punishable under this Act except upon—
 - (a) its own knowledge or upon a complaint made by the appropriate Government or an officer authorised by it in this behalf, or
 - (b) a complaint made by the person aggreeved by the offence or by any recognised welfare institution or organisation.

Explanation —For the purposes of this sub-section "recognised welfare institution or organisation" means a social welfare institution or organisation recognised in this behalf by the Central or State Government."

This is a very great improvement in this Bill. Now any person or any recognised organisation can go to the court. This is a great improvement in this Bill.

Having said this, I now go to the real implementation part, and that is where the major part has to be played by the Government Shri Dipen Ghosh referred to certain Government organisations where men and women are not beig paid equal remuneration. If N this Bill is not implemented by the Government itself, then no private organisation or a private company is going to take it seriously. So, I would, request the hon Minister-and I feel that the Government has honestly brought this Bill with the intention of ameliorating the plight of women wor- . kers, and I request the Government to take action wherever any cases are brought to its notice when a discrimination is found in a Government organisation itself I learn in many Government organisations equal pay not paid, as in the case of tea gardens, in the case of construction works, in the case of cashew-nut industry. In such cases, women are paid far less than men for doing the same job, and a different interpretation is given. So. one lacuna in this Bill is that there is

no authority which can determine as what is an equal remuneration. I will quote a small case of a factory in Kashmir, that I know of. There, the men are paid on monthly basis, which also includes bonus etc. and the women are paid on the basis of actual work done by them. The job is the same. But men are paid monthly salary and women are paid on the basis of work done and there is this discrimination and in this subterfugre, women get half the amount compared to men. Such things need to be plugged in the rules. I am also reminded of another case. You have gone to Srinagar; our Minister has also gone to that place. There is a Hari Parbat Fort and there is a wall around it, called Killa. This wall was constructed in the reign of Akbar the Great. When Akbar went to Kashmir, found that there was a famine and he said that instead of doing anything else, he will start some costruction work where both men and women will work and earn some thing. So, this wall, a concrete wall, was constructed. What he did was, he paid eight annas at that time to both men and women. This is a reference I am making from History. This is given in the history books also. What I would like to point out is that we are still in that age. What Akbar did was, he paid eight annas to both men and women. In the evening when the husband and wife went back home, seeing the -wife sitting quietly and not cooking the meal, the husband asked her 'why are you not cooking the meal?' She said 'I have earned as much as you have earned; therefore, why don't you yourself cook the meal?' It came to the notice of Akbar that such a friction in the family has started. Then, he ordered that men should be paid eight annas and women should be paid four annas, to that when they go back home they will look after the menfolk well. I think we are still in that age. We have not come out of that age. Legislation is all right. But implementation is far more important. Then alone we can bring about equality between men and women. I would urge upon the hon. Minister to see to

it that this Act is implemented in letter and spirit.

Then, as I said, rules should be framed providing for an authority The Act is there. under the rules. But who will determine that the work is of a similar nature? How will you deal with discrimination, under some legal cover, between men and women doing work of a similar nature? There should be a determining authority under the rules which should lay down what constitutes work of a similar nature. This will enable you to take care of the violations of the law.

Another thing I would like to refer to is in regard to recognition of welfare institutions and organisations. Here it is mentioned '... recognised in this behalf by the Central or State Government'. My request to the hon. Minister in this connection would be that he should send guidelines to the State Governments as to what type of organisations will qualify for being recognised. Shri Sharad Yaday is right. In some cases, five women may somhow collect together and get recognition. That is why I suggest that guidelines should be sent to the States laying down the circumstances under which an institution or an organisation can be recognised. Sir, if you are looking at me, I will have to sit down.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Time is running out.

SHRI GHULAM RASOOL MATTO: I have some more points but I will end by saying this.

SHRI DIPEN GHOSH: There is no equality in regard to allotment of time to speakers.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I have to give some time to Elaji also.

SHRI GHULAM RASOOL MATTO: He is not considerate to the Opposition.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): But you are in the Opposition.

SHRI GHULAM RASOOL MATTO: m am in the Opposition all right.

Now, special treatment is accorded to women in connection with the birth or expected birth of a child or the terms and conditions relating to retirement etc I would request that in the case of women who join their husbands in service or any other they should also be covered by such special streatment.

Sir, in the implementation of the Act, special care should be taken. It should be seen that the Act is implemented both in letter and spirit. heartily support this Bill and congratulate the Government on bringing forward this legislation for the amelioration of the lot of women. But as I said, it will have meaning only if it is implemented effectively. Mr. Dipen Ghosh pointed out how this is not being implemented even by the public sector. If this is the case, what can we say about others? Here, I will give just one example. I will not take more than a minute. There was a great saint of Baghdad called Ghouse Paak. A woman went to him said 'My child is taking a lot of sugar please do something to see that he does not take sugar'. He asked the woman to bring the child to him after three days. After three days, when the woman brought the child to the Ghouse, he told the boy that he should not take sugar. The woman was surprised. She asked the Ghouse why he could not say the same words to the boy on the very first day. Ghouse said: "I had myself taken sugar on that day. I have not taken sugar for the past three days. Had I taken sugar, how could the boy trust me that I am honest in asking him not to take sugar?" Similarly, the Government should also be honest in coming forward with the report next time as to how many government organisations have been booked for breach of this Act.

With these few words I wholehearted'y support this Bill.

SHRIMATI ELA RAMESH BHATT (Nominated): Mr. Vice-Chairman, I do not know why I am always the last, but surely not because I am a woman.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): You know why you are the last.

SHRIMATI ELA RAMESH BHATT: But not the least. Sir, I welcome the proposed amendment in the Equal Remuneration Act. However, looking to the implementation of the existing labour laws, there is hardly any hope that it is going to make any improvement in the life of the women workers in general.

If only three labour legislations, i.e. The Minimum Wages Act, the Contract Labour Act and the Migrant Labour Act, are implemented, the life of the Labour in this country would be very different.

Coming to this legislation, based on the observations made by me during my recent tour of the country I must say that the general feeling about this law is that this law does not apply to the unorganised labour. Also, the Act hardly applies in reality to women in the unorganised sector. As we know, majority of women happen to be in the unorganised sector. culture is the biggest employment giving sector to women. I would say that hardly anywhere women agricultural workers are getting wages equal to men. Then construction is the second biggest employment giving industry to women. Hardly any woman employed on construction work gets wages equal to man and it is not, as my friend said, that women workers have been producing less than what men are producing on the same job. The third biggest employment giving industry is bidi and tobacco and there also we see that there is no existence of equal wages.

Of course, we know that the private employer is the biggest defaulter but the oGvernment, being the biggest employer in the country, is also no exception. For women labour, whether it is the unorganised sector or Government, none is better.

Government itself flouts its law openly. I can give concrete illustrations and to name a few, PWD is the big-The second biggest gest defaulter. defaulter is the Forest Development Corporation. Even the Government Agriculture Universities and the farms that are being run by the Government do not pay equal wages to the labour labour.

Equal Remuneration

As I understand, the purpose originally for enactment of this law was not only to give equal remuneration but also to increase employment opportunities for women. What have we done under this law in this direction? May I ask the hon Minister: what has been done to bring women of the unorganised sector into the formal sector, or what you call organised sector? What has been done to bring women from the piece-rate wages to time-rate wages? The fact is that though the country is going modern and becoming industrialised, yet on the labour front the proportion of the unorganised labour is increasing, and the proportion of women in the unorganised sector is also increasing. The women in the organised sector are now being pushed further into the unorganised sector. So how can this law be relevant to the women in the unorganised sector? And how can it improve the employment opportunities for women workers?

Let me say, Sir, that wage is a very crucial issue for women. Many studies have now opened our eyes to two facts. One is that there is a sharp increase in the women heading the households. Traditionally, it is understood that women are not heads of families, it is the man who are the main supporters of the family. But a number of studies have shown that 39 to 44 per cent families have women as the sole supporters of the families. More than 50 per cent of the families have major income contribution from women rather than men. In poor families, this ratio is still higher.

The second fact that has opened our eyes though these studies is that the more the cash income comes in the

hands of women, in poor families particularly, the sooner the quality of life of the family goes up, because women spend mainly-almost 99 per cent of the woman's income is spent-on food, shelter and clothing. That is how the level or quality of life of the family goes up sooner.

Sir, as I understand it, the purpose of this law is not only to give equal remuneration but also to give more employment opportunities. For that Advisory Committees have to be formed under this law. May I ask the hon. Minister-unfortunately the Labour Minister is not here-in how many States the Advisory Committees have not yet been formed? How many times have they held meetings? What have they achieved so far? And what measures have been taken for the inaction of the States in not forming the Advisory Committees" at the Central level, the Central Advisory Committee has been formed. May I ask: when did it meet last? It is three years since it met last. So there is no doubt in our mind that this Act is not taken seriously at all by the Central Government, much less by the State Governments. When an important law like the Minimum Wages Act is not implemented, no wonder that a law which is related women is hardly paid more attention by the Government. The reality of the matter is that women workers hardly know that such a law exists. Women also hardly believe that they are entitled to wages equal to those of men for similar work. We live in a society where women have been brought up in the belief that they are lesser human beings than men; it is a society which perceives women only as a mother, as a wife, as a homemaker, and not as a worker. Woman's self-perception is also such that she does not perceive herself, first of all, as a worker and then as equal to man as a worker.

So this is the social condition. She is not convinced that this law is applicable to her.

Then, about unions. Where are the unions which take up the issue

[Smt. Ila Ramesh Bhatt]

women as an issue of the entire union? Where are strong unions which have taken up big fights for the implementation of minimum wages and which have taken up the issue of equal remuneration to women members of their unions? In such cases there is a great expectation from the Government. I would sincerely request the honourable Minister of Information and Broadcasting to give extensive coverage, to give publicity, to the labour laws, particularly laws related to women, more particularly, poor women. This kind of awareness raising of the people will prove more effective than a fleet of Government Inspectors in implementing the law.

Lastly Sir, I appreciate the provision for permitting voluntary organizations to file complaints regarding .violations of the Act. In this case, if the Government is sincere about the effective implementation of the law, that wherever I strongly suggest possible, women's organizations should be given the first preference while selecting the organizations. This should be made clear in the instructions to the States. It is true that women workers will have easy access to legal protection only through women's organizations and Women Inspectors. Therefore, I also suggest the appointment of Women Inspectors in this case.

With these words, Sir. I support the amendment of the law. Thank you.

श्री सत्य प्रकाश मालवीय माननीय उपसभाध्यक्ष जी, पिछले सप्ताह जब इमी सदन में बहम हो रही थी जितने भी श्रिधिनियम हैं उनके भारतीय भाषाश्रों में अनुवाद के संबंध में तो उस श्रीर सरकार का ध्यान श्राकृष्ट किया था कि जो श्रून्वा हो वह मरल भाषा में हो। इमलिए म गुजरात के सम्माननीय नौजवान मदस्य श्री मीर्जा ईशादिबेग की बात का पूरा समर्थन करता हं क्योंकि जब पे यहां पर हिन्दी के अनुवाद को पृद्ता हूं तो वह मेरी समझ में बिलकुल नहीं श्राता,

लेकिन जब ईर्शादबेग साहब अपना हिन्दी में भाषण देते हैं तो मैं समझता हं कि उसको इस सदन का प्रत्येक माननीय सदस्य जिसको हिन्दी की जरा भी जानकारी हो उसको समझ लेता है । इसलिए में इस ग्रोर फिर सरकार का ध्यान ब्राकर्षित करना चाहता हूं कि भविष्य मे जो भी **ग्र**धिनियमों के <mark>ग्रन्वाद हो</mark> वह कम से कम ग्राम ग्रादमी की भाषा मे होने चाहिएं जिससे कि ग्राम ग्रादमी भी उनको समझ सकें । मान्यवर, हमारे संविधान में ग्रीर हमारे की जो प्रस्तावना है उसमे बराबर समानता की चर्चा की गई Equality of status and opportunity. उसी प्रकार से संविधान के ग्रनुच्छेद 14(2), 16(2), 39 सी), 39 डी), में भी समानता की चर्चा की गई है ग्रौर ग्रौर 39 (डी) में इस बात की भी चर्चा की गई है कि महिलाओं ग्रौर पृरुषों के लिए समान कार्य के लिए समान वेतन होना चाहिए । इस दृष्टि से यह जो विधेयक लाया गया है इसकातो मैं स्वागत करता हूं लेकिन इस संबंध में में सरकार की जो मंशा है उस ब्रोर ध्यान भ्राकिषत करना चाहता हूं क्योंकि भ्राज भी बहुत सी ऐसी संस्थाएँ है जिन पर नियक्ति का ग्राधकार केवल सरकार को प्राप्त है चाहे केन्द्रीय सरकार हो ग्रीर चाहे प्रदेश सरकार हो लेकिन ब्राज भी महिलाग्रों को उपेक्षा की दृष्टि से देखा जाता है स्रोर महिलास्रो को सम्मान नही दिया जाता है जो कि उनको मिलना च।हिए । हमारे देश की महिलाएं किसी भी मायने मे, परिश्रम या योग्यता के मामले में पुरूषों से कम नही है। लेकिन श्राज भी जब सरकारी सूची की ग्रोर मेरा ध्यान जाता है, चाहे सुप्रीम कोर्ट के जजो की सूची हो, चाहे हाई कोर्ट के जजो की सूची हो, चाहे विश्व-विद्यालय उप कुलपति जो है उनकी मूची हो चाहे राज्यपालो की सूची हो या विदेश में राजनियकों की सूची हो तो मुश्किल से ग्राज भी ग्रगर उंगती पर गिना जाए तो इन सारे पदों पर शायद एक दर्जन महिलाएं भी इस देश में नही होंगी। इसलिए मैं सरकार का ध्यान विशेष रूप से इस ग्रोर ग्राक्षित

करना चाहता हूं कि चाहे ग्राप सिवधान में समानता की व्याख्या कर दीजिए, चाहे ग्राप कानूनी ग्रिधिनियम बनाइये उसमें भी समानता की चर्चा कर दीजिए ग्रीर समान कार्य के लिए समान वेतन की चर्चा र दीजिए लेकिन जब तक उसका कार्यान्वयन नही होगा तब तक जो हमारा मकसद है, जो हमारी ग्रिपेशिए हे, वह पूरी नही हो पाएगी। इस दिष्ट से सन, 1986 में भी लोक सभा के सदस्यों ने इस बात की मांग को रखा था कि यह जो वर्तमान कानून है, इसमे संशोधन करना चाहिए। लेकिन उसका कार्यान्वयन ग्रभी नही हुग्रा।

मान्यवर, जनवरी, 1986 ुमें ही इसी विषय पर, जिस पर माननीय मदस्या इल्ला भट्ट जी ने चर्चा कि की सी भी ० डब्ल् बी ० या पी ० डब्ल् ० डी ० मे काम करने वाले जो कर्मचारी है चाहे वे महिलाएं हो, चाहे पुष्ष हो, उनको समान प्रकार का वेतन नही दिया जाता है। इस प्रकार का विषय, मान्यवर सर्वोच्च न्यायालय के पास गया था, ग्रीर 17 जनवरी, 1986 को [सुप्रीम कोर्ट ने एक निर्णय पारित किया । इस मामले में केन्द्र सरकार के जो दिकील थे, उन्होने इस प्रकार की बहस कि कोई म्रावश्यकता नहीं है कि समान काम के लिए समान वेतन का प्रावधान जो सविधान में किया गया है, उसको सरकार करें। इस बहस की भी सुप्रिम कोर्ट के जजों ने की । मैं र्फैसले की ग्रोर ग्रापका ध्यान ग्राकिपत करना चाहूंगा। यह सी०पी०डल्लु० डी० के जो कर्मचारी थे सुरेन्द्र सिंह जी, उन्होंने केन्द्र सरकार पर मुकदमा दाखिल किया भ्रौर कहा कि हमारे यहां जो कर्मचारी है चाहे वे महिला है या पुरुष हैं, उनको उस प्रकार का वेतन नहीं मिलता, जो परमानेण्ट एम्पलाईज को मिलता है। तो उस वक्त सरकारी वकील ने बहस की जो संविधान की धारा है या है, इसको सरकार पर लागू नही होना चाहिए । मान्यवर, सरकारी वकील जो राय होती है, वह सही होती है जो सरकार ब्रीफ करती है । तो फैसला देते समय माननीय जस्टिस चिनापा- रेड्डी और माननीय जस्टिस बालाकृष्णा एराडी ने जो निर्णय दिया, उसकी स्रोर मैं सरकार का ध्यान ग्राकिपत करना चाहता हू।

"The Government Counsel argued that it could not be enforced in a court of law.

"We are not a little surprised that such an argument should be advanced on behalf of Central Government 36 years after the passing of the Constitution and 11 years after the Forty-second Amendment proclaiming India as a Socialist Republic. The Central Government like all other organs of the state was committed to the Directive Principles of article 39 which enshrines equal pay for equal work.

"This argument lies ill in the mouth of the Central Government for it is an all too familiar argument with the exploiting class, and a welfare state committed to a socialistic pattern of society cannot be permitted to advance such argument."

Then, Sir, the Court directed the Central Government that it should adhere to the Directive Principles of State Policy guaranteeing equal pay for equal work which is not an abstract doctrine but accepted by the entire socialist world.

मान्यवर, मैंने इस फैसले की भ्रोर इसलिए ध्यान श्राकषित किया कि केवल सवा साल पहले सर्वोच्च न्यायालय ने यह निर्णय दिया। लेकिन क्या वजह ज कि उम श्रादेश का, उस निर्णय का भ्राउ तक कार्यान्वय नहीं हो रहा है, जबकि न्होंने निश्चित रूप से इस बात का श्रादेश मया कि समान काम के लिए समान वेतन हैदा। लाओं भ्रीर पुरुषों को मिलना चाहिएहि

मान्यवर, दूसरी छोर मैं आ पक ध्यान ग्राकिषत करना चाहता हूं कि इन्होंने धारा 5, धारा 10 और धारा 15 में संशोधन किया है। धारा 10 के अन्यार जहां पर केलल एक हजार तक तक जुर्माना होता था, वहां पर सजा की [श्री सत्य प्रकाश मालवीय]

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भी व्यवस्था की है ग्रौर साथ ही साथ यह कहा है कि 1,000/-रुपए तक जुर्माना हो सकता है। लेकिन जो सजा व्यवस्था की है, उसमे यह कहा है कि ---

"(a) in sub-section (1), for the words with fine which may extend to one thousand rupees", the words "with simple imprisonment for a term which may extend to one month or with fine which may extend to ten thousand rupees or with both" shall be substituted;

मेरा निवेदन यह है कि संशोधन में ग्राप सजा के लिए "सिम्पल इम्प्रिजनमेंट" का प्रावधान क्यों कर रहे हैं? जब यह माना जा रहा है कि इस प्रकार का कानुन जो भंग करेंगे, इस प्रकार का कान्न जो तोड़ेंगे या इस प्रकार के कानून का जो लोा पालन नहीं करेंगे उनको जेल की हवा खानी पड़ेगातो ग्रापको इस सिम्पल इम्प्रिजनमेंट" की जगह "रिगोरस इम्पि-जनमेंट'' की व्यवस्था करनी चाहिए। मान्यवर, ग्रगली धारा में जहां इम्प्रिजनमेंट की ज्याख्या की है, वहां न तो सिम्पल लिखा है ग्रौर न ही रिगोरस लिखा है, जिसका मतलब है स्रीर जैपा कानुन में प्रावधान है कि जहां पर इम्प्रिजनमेंट लिखा हो वहां पर ग्रदालत का विवेक होता है कि वह कड़ी सजा दे या साधा-रण सजा दे। लेकिन जहां भ्रापने सिम्पल इम्प्रिजनमेंट का इस्तेमाल किया है, उसके लिए निवेदन है कि उसे ''रिगो-रस" या कड़ा बनाया जाना चाहिए।

मान्यवर, दुसरा मेरा सुझाव यह है, माननीय सदस्य यादव जी तथा इल्ला भट्ट जी ने जिस ग्रोर ध्यान श्राकृषित कर दिया है। लेकिन मैं एक प्रश्न पूछना चाहता हूं कि जो स्वैच्छिक संस्थान है, वेलकेयर इंस्टिट्यूशंस इसके बारें में यह कहा गया है कि: "recognised welfare institution organisation means a social welfare institution or organisation recognised in this behalf by the Central or State Government."

तो इस संबंध में केन्द्र ग्रीर राज्य सरकारें मान्यता तो देगी लेकिन इस

वर्तमान विधेयक में, इसी में इस बत की परिभाषा क्यों नहीं की गयी **है** कि कौन कौन सी सबेच्छित संस्थाएं होंगी, कौन कौन सी इस प्रकार की संस्थाएं होगी जिनको मान्यता दी जःएगी ग्रीर परिभाषा श्राएंगी। इस बत को वेग रखना या व्यापक रखने क ःतलब यह हुन्ना कि **हम**ार: कनून ठीक प्रकर से लगूनहीं हो पाएगा। इसलिये मेरा निवेदन है कि इस संबंध में भी सरकर को व्याख्या कर देनीचा हिए गौर इस कानू में इस प्रकारको व्यवस्था कर देन चाहिए। वरन् अधिक रियों के पास ाल जएगा तो सरकर की ग्रोर सदन की जो मंशा है, वह ठीक तरह से पूरी नहीं हो प एगी। हमारे संविधान की ग्रोर सविधान निर्माताग्रों की जो इच्छा है कि समन कर्य के लिए महिलाओं ग्रीरपुरूषों को समन वैतन दिया जाप वह पूरी नहीं हो पायेगी। तो मेरा नित्रेदन है कि इसकी सरक र को व्याखा करनी चहिए।

उपसमाधाक्ष **म**होदत्र, मेरा अंति**म** निवेदन यह है कि पूर नी धारा 10 जिसमें कि ग्राप परिवर्तन करने ज रहे इसके श्रंतर्गत कितने मुकदमें श्रभी तक द खिल हुए, इसके आर्था अपकडे बत ने का कष्ट करे या पिछले तीन सल्ल के प्रांकडे बतः दी जिरे। ऋन्य म ननीर सदस्यों ने तो इस बारे में पूछा है कि कितने एवे म मले है जिनमें कि लोगों को सज **मिली** है। लेकिन मेरा प्रक्त दमर है कि पिछले तीन वर्ष के ग्रंदर धारा 10 के श्रंतर्गत कितने ऐसे मामने हैं जिनमें कि सरकार की श्रोर से चन्हे केन्द्रीय सरक र रही हो या राज्य सरकर रही हो, मुकदर्मे । खिल किएगए? भले ही पकड़े ए हो या सजा मिली हो।

इन्हीं शब्दों के साथ मैं संशोधन का समयेन करत[्] हं इस ग्राशा ग्रौर विश्व स के साथ कि यह कन्न सिर्फ कित बों में ही पड़ नहीं रह जएग बल्कि इसका सही मायने में क यान्वयन होग । धन्यवद

DR. (SHRIMATI) SAROJINI MA-HISHI (Karnataka): Mr. Vice-Chairman, Sir, I thank you for giving me a few minutes to speak on this Bill. I had the opportunity of going to a 269

field wherein the relief work was going on in one part of the country. I went to some women workers and asked them; how much remuneration you are getting? They told me that it was nearly half of the remuneration given to the men workers. Then I talked to the Contractor or person concerned. He told me "no such thing is being done and we will look into it." Next day women workers came to me and told me "since we complained to you about these things we have been relived from our services." Therefore, you will kindly appreciate how women workers are being treated actually in the field.

The Vice-Chairman (Shri Mostafa Bin Quasem) in the Chair) In theory we say so many things. Our Constitution has already proclaimed that irrespective of cast, creed or sex or place of work equality will be given to women all shall be treated equally before law and equal protection shall be given to all. In spite of all these and in spite of our good wishes to ameliorate the socio-economic conditions of the weaker sections of this country, we find that in actual practice, the laws that are being made are never implemented or there is no seriousness on the part of the person implementing or the agency to implement with all seriousness. Therefore, under the cirmumstances, I would like to say when Equal Remuneration Act, 1976 was passed it was welcomed by the jubilant women's organisations but even after a period of one decade we see that it is not being implemented with ΑĬÌ seriousness. If vou kindly look into the reports of the women textile workers in Maharashtra, women textile workers in Tamil Nadu and women textile workers in Karnataka you will find that the number of women workers in these areas has been reduced. Why? Because the mill manager or the owner of the mill the private sector considers that it is better to employ men workers rather than employ women workers giving them equal nay, maternity leave and other facilities. I

have actually gone into these problems and when I talked to them they told me that it will be very costly for them to engage women workers and give them maternity leave and pay equal wages. Therefore, the number of workers is gradually decreasing. In the case of women officers, the question does not arise. It arises only in the case of women workers in this field the casual labour, the contract labour, the migrant labour and all this labour where actually it is unorganised labour, this problem is seriously felt. In organised labour section, it may be possible to an extent... (Interruption).

SHRI G. VARADARAJ (Tamil Nadu): Mr. Vice-Chairman, Sir, I want to clarify one point. As far as textile industry is concerned, it is not the mill managemet but the Government Labour Laws and regulations are such that we cannot employ any woman worker after five of the clock. This means the mill managements prefer men.

DR. (SHRIMATI) SAROJINI MA-HISHI: This is a good thing that during night shifts, women employees cannot be employed. These things are also there but what are exactly the difficulties in the way of mill management also to implement these things, that also has got to be looked into. Therefore, under these circumstances. I would like to say that a survey of the last one decade will show us whether this is being implemented. In the unorganised sector, the question does not arise at all because it is out of question. They do not give equal pay at all. The woman is compelled to do the work. She is compelled to undertake the work to provide bread to her family. Therefore, even the Minimum Wages Act is not being made applicable. She is required to work for whatever amount she gets. Sometimes, it is given in cash, sometimes, it is given in kind also and it is difficult to say what is the total amount that is being given to her. Therefore, under these circumstances. when the Government has brought this amendment forward for Clause

things.

[Dr. (Shrimati) Sarojini Mohishi]
12, why should not the penalty be such as it will become deterrent for the other people not to commit these things also? If it is a matter of only Rs. 1,000/- or Rs. 1500/-, the industrialist will throw it away and go away. Therefore, this should be made

deterrent so that they will be preven.

ted from resorting to such types of

Secondly, would like to say, Sir, in all seriousness, in the biggest sector of unorganised women 'labour, that is agricultural sector, how are going to implement these things? As we find even in the case of public sector industries where women are to be given equal remuneration, they are not being given. At places, I know, S.r, because some women may require maternity leave and other things, an undertaking is taken from all the women workers that they are not married and they do not require such leave and other things. When I want to one factory, some women came out ad I asked them. They told me, "we are made to give this undertaking. Otherwise, we would not be taken into service at all." That is what they said. Under these circumstances, would rea'ly appreciate very much the amendment that has been brought forward but in all seriousness, should be implemented. Shri Malik said that the Hindi translation of this is not being even understood by him. I do not know whather he will be able to appreciate it. It is written in such a language that even I could not understand it. It should be appreciated in the other way It has been translated in such a beautiful that even I could not understand it. It is above my knowledge Therefore, it is written in a very graceful way. There are two ways of appreciation. If I can understand something, I say, could understand and this is a very beautiful piece. The second way of appreciation is it is so beautiful that even I could not understand it. Therefore, I am putting it in the second category. We should be able to appreciate this in that way.

on price situation in the country

Anyway, if these laws are translated into regional languages and they are broadcast as far as possible, they will go a long way in giving some under-_ standing some knowledge at least to some people because ill.teracy in this country is of a very high percentage, especially among women. Under these circumstances, we do not expect them to understand the law and try to implement these things. Their first objective is to get some money for their They cannot go for fighting with the managers. The Government should come forward for giving full protection to the women and try to see that the people who are not providing these facilities are punished also. At places, I have seen that the creche is not provided for the babies; at places, I have seen even the other facilities, like drinking water other relaxation facilities, even they not provided. Therefore, these things go along with these Thay should be provided to these people. Then only, of course, we can expect proper turnout of the work. I would welcome this Bill and request the Government to implement it in public sector industries, in the bigger factories and see that these things are not violated. Compliance in violation is there but compliance in following the rules and regulations etc. is not being done. I would like the Government to very seriously implement these things. Thank you. 4.00 P.M.

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): The discussion on the Bill is now over. The Minister will reply tomorrow. Now we take up the short duration discussion.

SHORT DURATION DISCUSSION ON THE PRICE SITUATION IN THE COUNTRY

SHRI N. E. BALARAM (Kerala): Mr. Vice-Chairman, Sir, now, we are discussing, according to me, a very serious problem, the problem of price rise. This problem has already created a very difficult and a rather